



HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 502 of 2026

Ram Dayal

.....Petitioner(s)

Versus

Deputy Director Of Consolidation, Azamgarh

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"a. Issue a writ, order or direction in the nature of mandamus directing the Deputy Director of Consolidation, Azamgarh to decide the Restoration Case No.1937/2019, Ram Dayal vs Sitaram, under section 48(1) U.P.C.H. Act'1953 pending in his court since 23.12.2019 expeditiously preferably within stipulated period so that the justice may be done; otherwise the petitioner shall suffer irreparable loss and injury."

3. It has been submitted that the aforementioned matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Deputy Director of Consolidation, before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

February 5, 2026

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(Dinesh Pathak,J.)